

Setting up of 'Yatri Niwas' at hill stations

345. SHRI SURESH PACHOURI: Will the Minister of TOURISM be pleased to state:

(a) whether Government are aware of the need of 'Yatri Niwas' at hill stations in the country to encourage middle income group tourists;

(b) if so, the names of hill stations where the facility of 'Yatri Niwas' is available alongwith the number of persons who can be accommodated there at one time at each place;

(c) whether it is a fact that there is dire need of a 'Yatri Niwas' at Shimla to encourage the middle income group tourists; and

(d) if so, what are the proposals of the Tourism Ministry to construct 'Yatri Niwas' in Shimla and by when such a 'Yatri Niwas' is likely to be constructed?

THE MINISTER OF TOURISM (SHRI MUFTI MOHD. SYED): (a) Yes, Sir.

(b) At present no hili station in India has a Yatri Niwas constructed by the Ministry of Tourism as th? scheme was launched only during 1985-86. A Yatri Niwas for Darjeeling with a capac'ty of 104 beds has been sanctioned recently and one for Pahalgam, is under process.

(c) Yes, Sir.

(d) Proposals had been invited from all States and UTs for construction of Yatri Niwas at selected locations of tourist importance. The proposal fr'om Govt. of Himachal Pradesh for constructing a Yatri Niwas at Shimla wa_s received only last week and should be cleared within four weeks.

Gold Control Act

346. SHRI J. P. GOYAL: Will the Minister of FINANCE be pleased to stale:

(a) whether Government are aware of the failivffi of the Gold Control Act to achieve all its objectives;

(b) if so, whether the bullion trade has strongly pleaded for the repealing of the Gold Control Act; and

(c) what i_s the reaction of Government in regard thereto and what are the hindrances in the way of repealing the Gold Control Act?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) The Government have been receiving representations from time to tim_e from the Trade as also from private parties etc. alleging *inter-alia* that the Gold Control Act has failed to achieve the objectives for which it was introduced and that it should be repealed. Keeping i_n view these representa-tions, the Government have set up two working groups—one to go into the Gold Control policy i_n aU its aspects and the other to review the working of the Gold Control machinery etc. The question whether the Gold Control Act should be repealed would be considered whe_n the reports of these two working groups becomes available.

Recreation facilities for Beedi Workers

347. SHRI HASHIM RAZA ALLAHABADI ABDI: Will th_e Minister of LABOUR be pleased to state:

(a) whether it is a fact that recreation facilities for Beedi Workers are meagre in different regions of the country;

(b) if so, what steps Government propose to take in thi_s regard;

(c) whether it js a fact that Government hav_e introduced a scheme for organising sports, games, social and cultural activities for Beedi Workers;

(d) if so, what are the details thereof; and

(e) what progress has so far been made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) No, Sir. For the

recreation of the Beedi Workers (the following schemes have already been adopted:—

(i) Scheme on 'Excursion-cum-Study Tour';

(ii) Scheme on 'Establishment of Audio-Visual Sets/Cinema Vans/Exhibition of films'; and

(iii) Scheme for 'Organising sports, games and cultural activities*';

te) to (e) Yes, Sir. A copy of the Scheme is attached. (See below)

No. M-14011/4/84-W.IV

Government of India

Ministry of Labour & Rehabilitation
(Department of Labour)

Dated, New Delhi, the 15th December,
1984.

Te

All Welfare Commissioners.

Subject:—Scheme for 'Organising Sports, Games, Social and Cultural activities for Beedi Workers (including Ghar Khata Beedi Workers) under Beedi Workers Welfare Fund—reg.

Sir,

I am directed to say that a scheme for 'Organising Sports, Games, Social and Cultural activities for Beedi Workers (including Ghar Khata Beedi Workers)' has been approved by the Government and a copy of the same is enclosed (See below). I am to convey the sanction of the President for adoption of the Scheme under Beedi Workers Welfare Fund.

2. The Scheme may be implemented in the conditions laid down in the scheme as well as according to the provision of rules 20, 25, and 28 of the Beedi Workers Welfare Fund Rules 1978, and subject to the provision in the sanctioned budget.

3. This is issued in exercise of the delegated powers in consultation with Fin. II Branch

vide their U. O. No. 2568/84-Fin. II, dated 14-12-1984.

Yours faithfully,

Sd/-

(M. S. TANGRY)

Under Secretary

Copy to:—

1. The Pay & Accounts Officer, Ministry of Labour (MS), New Delhi.
2. All Welfare Administrators.
3. The Deputy Controller of Accounts, Internal Audit, Chandigarh.
4. Fin. II Branch.
5. Audit Cell.
6. Guard File.
7. Spare copies (100).

Sd/-

(M. S. TANGRY)

Under Secretary

Scheme for organising Sports, Games, Social and Cultural activities for Beedi Workers including Ghar Khata Beedi Workers).

INTRODUCTION:

The Sports, Games, Social and Cultural activities are the forms of recreation which Beedi Workers with his family members can use to inculcate in them a bit of outdoor life to invigorate their minds and refreshen their tortured bodies. It will also give them a sense of mental and physical satisfaction so essential for the development of good human relations. It will afford them an opportunity to escape from the monotony of day-to-day humdrum existence of crouching in the unhygienic sheds and shanties and to roll out beedies almost during twelve hours a day.

AGENCIES :

It could be arranged by the Welfare Commissioner through his staff or by giving subsidy to the managements or to social and cultural organisations of repute. It could also be arranged through workers'

voluntary organisations like Workers' Recreation Club which could be formed with, the advice of the Welfare Commissioner with a view to giving workers a sense of participation in the whole scheme.

NATURE OF SPORTS, GAMES, SOCIAL AND CULTURAL ACTIVITIES:

Only such outdoor/indoor Sports, Games, Social and Cultural events will be arranged as are popular with the Beedi Workers (including Ghar Khata Beedi Workers) and their family members in a particular area.

Social activities should include social functions like celebration of National and Regional festivals, important National events like the Independence Day, the Republic Day, the Gandhi Jayanthi and the Childrens' Day and the like.

LOCATION OF EVENTS:

The functions will be arranged in areas where the concentration of beedi workers is 10,000 or more.

EXPENDITURE:

Item on which expenditure can be incurred would be (i) *Sports activities* like articles of sports—out-door and indoor games and equipment (ii) *Cultural activities* like music, dance, drama, mushiaras, Jag-ran, festivals etc. (iii) Light refreshment (iv) Prizes (v) Arrangement (vi) *Social activities* like National, Regional Festivals and National Days.

The total expenditure for the whole year for an area having a population of beedi workers of 10,000 or more should not exceed Rs. 10,000/- subject to the limitations of budget provision as approved by the Government of India will be met from the Welfare Fund.

MANNER OF PAYMENTS:

A. If the event is to be held by the Welfare Organisation, the Welfare Commissioner will have to obtain the sanction of the Ministry of Labour giving full justification for holding the event and items on

which the expenditure will be incurred. He will spend the amount only on receipt of the sanction letter from the Ministry.

B. However, if it is to be arranged by a management or Voluntary Organisation, the Welfare Commissioner will reimburse 50 per cent of the cost of the event subject to a maximum of Rs. 2,000/- per event after it has been incurred, with the approval/sanction of the Ministry of Labour. On conclusion of the event, the management/voluntary organisation shall submit their claim with the following particulars:—

- (1) Nature of the event.
- (2) List of participants.
- (3) Original bills /other supporting documents with the required certificate?.
- (4) The stamped acquittance from the participants of the amount received and on what account.
- (5) Advance stamped receipt for the amount payable by the Welfare Organisation, duly signed and sealed by the management or voluntary organisation.
- (6) A detailed report about the event.

Welfare schemes for Beedi Workers' Children

348. SHRI HASHIM RAZA ALLAHABADI ABDI: Will the Minister of LABOUR be pleased to state:

(a) whether any progress has so far been made towards the scheme for providing one set of dress to the children of the beedi workers whose monthly emoluments do not exceed Rs. 600/-; and

(b) if so, what are the details thereof.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) A Scheme for providing one set of dress to the children of the beedi workers has already been adopted with effect from 11-12-1984. A copy of the scheme is enclosed. (.See below)